

Regd. Post

From No. 2570-44 Gaz.II(12).
The Registrar General
Punjab & Haryana High Court,
Chandigarh.

To
The District & Sessions Judge,
Nuh.

Dated: Chandigarh; the 20th Nov. '24.

Sub: Clarification / Guidance regarding Home Orderly / Domestic Help Allowance.

Ref: Your letter No. 3163/Allowances dated 11.09.2024

Sir,

I am directed to refer you on the subject cited above and inform you that matter with regard to your letter under reference was considered by the Hon'ble Committee for Service Conditions of the District Judiciary in its meeting held on 21.10.2024 at Agenda item No. 7 and it was resolved as under:

“Since the allowance is a monthly allowance and duration regarding which the grievance is raised is less than even one month, therefore, no further consideration is required”.

Therefore, you are requested to take necessary action in view of the aforementioned resolution of the Hon'ble Committee.

Yours faithfully

Savitri Thakur
Superintendent (Gaz.II)
for Registrar General.